Central Administrative Tribunal Madras Bench

CP/310/00076/2017 in OA/310/00986/2015

Dated Friday the 5th day of January Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

1. E.Janakiraman

IC No.51030.

No.137, 12th Avenue,

DAE Township, Kalpakkam,

Kanchipuram District,

603102.

2. S.Ramesh,

IC No.50698,

No.66, 9th Avenue,

DAE Township, Kalpakkam,

Kanchipuram District,

603102.

3. S. Velan,

IC No.1015,

No.154, 10th Avenue,

DAE Township, Kalpakkam,

Kanchipuram District,

603102.

4. S.Srinivasan,

IC No.1005,

No.2/76, Merkandai Village,

Vitlapuram, Kalpakkam,

Kanchipuram District,

603102.

.. Applicants/Applicants

By Advocate M/s.S.T.Varadarajulu

Vs.

1. Mr.J.A.Vidyanathan,

The Director(Estt.),

Union of India,

Department of Personal & Training,

M/o Personnel, Public Greivances & Pensions,

North Block, Parliament House,

New Delhi.

2. Mr.K.P.S.Pillai,

The Under Secretary,

Department of Atomic Energy,

Parliament House, New Delhi.

3. Mr.Anil Kumar Baduri, The Director, General Service Organization, Department of Atomic Energy, Kalpakkam 603 102.

.. Respondents/Respondents

By Advocate Mr.V.Chandrasekaran

CP 76/2017(OA 986/2015)

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ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. Learned counsel for the contempt applicant submits that the

respondents were directed to consider the case of the applicant in the light of the OM

dated 31.3.2016 of Department of Personnel & Training (DoPT) and pass appropriate

orders regarding the benefit of pay fixation including increments earned while

working as casual labourers (Temporary Status). Since the order dated 24.11.2016

regarding pay fixation by the respondents does not refer to the order of this Tribunal,

evidently it had been done in violation of the direction of the Tribunal.

2. Learned counsel for the respondents would, however, submit that the

respondents had done the pay fixation of the applicant only in terms of the order

passed by this Tribunal and in the light of the DoPT OM dated 31.3.2016. However,

reference to the order of this Tribunal dated 19.8.2016 in OA 986/2015 had been

omitted inadvertently. A corrigendum was issued subsequently on 11.12.2017. Copy

of the corrigendum is produced before the Tribunal which is taken on record.

3. In view of the above, I find that there is no wilful disobedience of the directions

of this Tribunal as alleged. CP is, therefore, dismissed. Notices of contempt are

discharged.

(R.Ramanujam) Member(A)

05.01.2018

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